

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

IA 377 of 2020 in CP(IB) 123 of 2019

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2020**

Name of the Company: Anish B Shah RP Silk Woven Sack Pvt Ltd

Section: 12A IBC, 2016

ORDER

Learned Counsel Mr. Arjun Sheth appeared for the original Operational Creditor.

IA 377/2020 is filed by the RP under Section 12A of the IBC, 2016 for withdrawal of main CP on the ground of settlement.

We heard the Learned Counsel for the COC / RP.

We perused the record.

The COC in its meeting dated 03.07.2020 passed a Resolution with 100% votes for withdrawal of the CP(IB) 123 of 2019. Hence, the IA No.377 of 2020 is allowed. The CP(IB) stands withdrawn.

The Corporate Debtor stands discharged from the rigours of CIRP. The RP appears to be paid fees. Hence, the proceeding stands disposed off,


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

Dated this the 15th day of July, 2020

PC


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**